

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1625/2014

New Delhi this the 23rd day of February, 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Smt. Sumitra Devi Ex-Safai Wali MES No.462454
Aged about 61½ years W/o late Shri Rajgan Lal
R/o H. No. 18, Maida Mohalla Lal Kurti,
Meerut Cantt. ..Applicant

(By Advocate: Mr. V.P.S. Tyagi)

Versus

1. Union of India
(Through Secretary)
Ministry of Defence, South Block
New Delhi-110001.
2. The Directorate General (Pers) EIC
Engineer-in-Chief, MES Branch AHQ
Kashmer House Rajaji Marg
New Delhi-110011.
3. The Controller General of Defence Accounts
(CGDA) Ulan Batar Marg
Palam, Delhi Cantt-110010.
4. The HQCE Central Command MES
Mahatma Gandhi Marg
Lucknow.
5. The Pr. CDA (Pension)
Dropadi Ghat, Allahabad.
6. The HQCE UB Area MES
Bareilly Zone, Sarvatra Bhawan
Station Road, Bareilly.
7. The Controller of Defence Accounts(Army)
Belvadier Complex
Meerut Cantt-250001.
8. The Commander Works Engineer(CWE)
Meerut Cantt-250001.
9. The GE(North)
Meerut Cantt-250001.Respondents

(By Advocate: Mr. Syed Anis Nizami for Mr. Rajpal Singh)

O R D E R (O R A L)**Hon'ble Mr. K.N. Shrivastava, Member (A) :**

The applicant was working as a Safai Wali in the office of Garrison Engineer (GE) North – Respondent no. 9. Vide Annexure A/1 order dated 14.07.2012, she was retired from service on 15.07.2012 assuming her date of birth being 11.09.1952, whereas her actual date of birth is 16.09.1952. The respondents later realised their mistake and vide Annexure A/2 letter dated 28.01.2013 rectified it, as such her date of superannuation became 31.09.2012 and accordingly, Annexure A/4 order was issued by the respondents (page 14). In the process, the release of pensionary benefits of the applicant got considerably delayed and were finally released on 26.11.2014.

2. The applicant was also paid salary for the period 15.07.2012 to 30.09.2012 – the period when she should have been in service but retired prematurely due to mistake of the respondents.

3. The claim of the applicant now is that she is entitled for payment of interest on the delayed release of her DCRG and commutation of pension. Learned counsel for the applicant referring to the PPO No. C/PNG/1761818/2014 issued by the respondents submits that the applicant was paid an amount of Rs.2,03,760/- towards DCRG and an amount of Rs.2,07,079/- towards commutation of pension (total = Rs.4,10,839/-) on 26.11.2014. The total amount of Rs.4,10,839/- ought to have been paid to the applicant on the actual date of her superannuation i.e., 30.09.2012. As such the applicant becomes entitled for payment of interest for the period from 30.09.2012 to 26.11.2014. I, therefore, direct the respondents to pay interest @ 9% on the total amount of

Rs.4,10,839/- (DCRG + Commutation of Pension) to the applicant.

This shall be done within a period of three months from the date of receipt of a certified copy of this order. Accordingly, the O.A stands disposed of. No costs.

(K.N. Shrivastava)
Member (A)

/Mbt/